



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**MA No. 3599/2019  
in  
OA No. 34/2016**

**New Delhi this the 13<sup>th</sup> January, 2020**

**HON'BLE MR. S. N. TERDAL, MEMBER (J)  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Tarun Kumar, Aged-24 Years,  
S/o Sh. Om Prakash,  
Working as Postal Assistant  
Under Superintendent of Post Office,  
Gurgaon.  
R/o VPO Dadri Toye, Tehsil & Distt.  
Jhajjar (Haryana)

.....Applicant

(None for the applicant)

**Versus**

1. Union of India, through  
The Secretary,  
Ministry of Communications & Information Technology,  
Department of Post, Dak Bhawan, Sansad Marg,  
New Delhi
2. The Director General of Postal Services  
Department of Posts (Recruitment Division),  
Dak Bhawan, Sansad Marg,  
New Delhi.
3. The Superintendent of Post Offices,  
Gurgaon Division, Gurgaon.

.....Respondents

(By Advocate: Sh. Y. P. Singh)



## ORDER (ORAL)

**BY HON'BLE MR. S. N. TERDAL, MEMBER (J)**

Heard.

2. None for the applicant even on revised call. MA No. 3599/2019 filed by the respondents, is allowed for the reasons stated in the applicant in the interest of justice and also in view of the order passed by this Tribunal in an identical case in OA No. 1671/2018 on 31.10.2019.

3. The operative portion of the order dated 31.10.2019 is reproduced here:-

*"6. In view of the facts and circumstances narrated above and in view of the law laid down by various Courts and particularly in view of the law laid down by the Hon'ble Supreme Court in the case of Karnataka Public Service Commission Vs. B.M. Vjaya Shankar (1992) 2 SCC 206), we find that the impugned orders passed by the respondents with respect to each of the applicants cannot be interfered with."*

4. In view of above order, the impugned order in this OA cannot be interfered. OA is accordingly dismissed.

5. No order as to costs.



**(MR. MOHD. JAMSHED)**  
**MEMBER (A)**

**(MR. S. N. TERDAL)**  
**MEMBER (J)**

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